CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



OA 2638/1999

New Delhi this the 25th day of January, 2001.

Hon'Ble Smt.Lakshmi Swaminathan, Vice Chairman(J) Hon'ble Shri Govindan S.Tampi, Member(A)

Shri Sheonandan Prasad, S/o Sh.Gyan Prasad, working as Plumber, in the Central Road Research Institute(C.S.I.R), Maintenance Office, Maharani Bagh, New Delhi.

.Applicant

(None for the applicant)

VERSUS

- 1.Council of Scientific and Industrial Research, Anusandhan Bhawan, Rafi Marg, New Delhi through the Joint Secretary (Admn.)
- 2.Director,
 Central Road Research Institute,
 P.O.C.R.R.I.Delhi-Mathura Road,
 New Delhi.

.Respondents

(By Advocate Sh.V.K.Rao,learned counsel through proxy counsel Ms.Anuradha Priyadarshini)

ORDER (ORAL)

Hon'ble Smt_Lakshmi Swaminathan, Vice Chairman(J)

In this application the applicant has impugned the respondents order dated 10.11.1999, which is in reply to his representation.

2. As none has appeared for the applicant even on the second call, we have perused the documents on records and heard learned proxy counsel for the respondents. This case has been listed at Serial No.6 under regular matters and if the applicant wanted to be heard he should have been present. It is further noticed that even on the previous date when the case was listed on 3.1.2001, none had appeared.

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3. Learned proxy counsel for the respondents submitted that in another case filed by Shri Shahbudin Khan Vs.CRRI (OA 25/2000) against the same respondents in which similar issues have been raised, Tribunal was pleased to dismiss the petition by dated 16.11.2000. We note that in the impugned order dated 10.11.1999 reasons have been given by the order respondents as to how the assessment of the pay scale been done. According to the applicant, he has appointed on regular vacancy been ٥f Work Charged in accordance with the rules and he Plumber should have been given the benefit of the services in that capacity. We note from the reply filed the respondents that they have given the benefit the past service to the applicant in accordance with the relevant rules and instructions. We further note from the submissions made by learned proxy counsel for the respondents that in similar case the claim of the applicant has not agreed to and perhaps that is the reason why none has releated 18 been appearing for the applicant on tracereviews dates when the case has been listed for hearing.

4. In the above facts and circumstances of the case, OA fails and is dismissed as we do not find any good reasons to interfere in the impugned order dated 10.11.1797. No order as to costs.

(Govindanks.Tampi)
// /Member(A)

(Smt.Lakshmi Swaminathan)
Vice Chairman(J)

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